

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP No. 871/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Sunshine Developers Pvt. Ltd.-Vs-BGM Consortium Ltd.	
Under Section		97	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Anitra Basu
 2) Abhra Mitra (Adv.)
 Anil Chaudhuri (Adv.) } Corporate Debtor

Anil Chaudhuri
 13/9/18-

PATITA PARAN BISHWAN
 ADV

[Signature]
 13/9/18
 Anil Chaudhuri

109 **CPNo.871/KB/2018– Sunshine Developers Pvt. Ltd. – VS- BGM Consortium Ltd.**

ORDER

Ld. Counsel for applicant and respondent is present.

This is an application filed under Section 97 of the Companies Act, 2013 praying for issuing direction to the respondent Company to convene the Annual General Meeting. It is alleged that since 2013 no Annual General Meeting of the shareholders has been convened. Since default in holding AGM one of the shareholders filed this application.

Ld. Counsel for respondent entered appearance and not objected the application. Therefore, application is liable to be allowed. Accordingly, the respondent is directed to convene Annual General Meeting as per Section 96 in the manner prescribed by the Companies Act, 2013 or the Articles of the Company.

This order is without prejudice to the ROC to take any panel action under Section 99 of Companies Act 2013. Serve copy of the order to the ROC, West Bengal.

This application is disposed of accordingly.



(Jinan K.R.)
Member (J)